



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

original

Application No. 153 of 200 3

Applicant(s) Rabi Bari Das Respondent(s) Union of India & Ors.

Advocate for Applicant(s) Mr. N. R. Routray Advocate for Respondent(s)
S. Mishra

NOTES OF THE REGISTRY

9 P.O. for Rs. 50/- filed

For Regn. Please

3/3/03

S.O. (CJ)

DR

18/3/03

Sharma

Register

18/03/03

18/3/2003

For Admissio

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29/3/03

ORDERS OF THE TRIBUNAL

REGISTER

18/3/2003
Register

Or. No. 1 dated 25.3.2003

Heard Shri N.R.Routray, Advocate for the applicant and Shri R.C.Rath, Standing Counsel (on whom a copy of this O.A. has been served) appearing on behalf of the Respondents/Railways.

Claiming differential life-time arrear dues, due to her late husband, the applicant (the widow of the deceased railway employee).

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 27/3/03
a/fw O.A. copy issued
for all the respects by
parties. The same copy
of order issued to the
counsel for both
sides.

B/27/3/03

S.C.

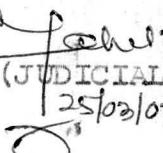
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27/3/03

has approached this Tribunal in this Original Application under Section 19 of the A.T. Act, 1985. Previously she submitted a representation dated 5.10.2001 under Annexure-6 to the authorities in the Department. Her claim is based on the instructions issued by the Chief Engineer(Construction) under Annexure-5 dated 19.3.2001. In the said premises, after hearing the learned counsels of both sides, we direct the Respondents to consider the grievances of the applicant as raised in her representation under Annexure-6 dated 5.10.2001 as well as in this O.A. and grant necessary relief, as due and admissible under the Rules, within a period of sixty days from the date of receipt of copies of this order.

Send copies of this order, along with copies of this O.A., to Respondents; who should workout the differential life-time arrear salaries of husband of the applicant and make payment within the time stipulated above. Free copies of this order be handed over to the learned counsels of both sides.

With this the O.A. is disposed of.


VICE-CHAIRMAN


MEMBER (JUDICIAL)
25/03/03